CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 9th day of January 2002.

QUORUM: HON. MR. S. DAYAL, A.M.

HON. MR. RAFIQUDDIN, J.M.

CCA No. 267 of 2001

in

O. A. No.1320 of 1996.

1. Ram Kripal s/o Sri Ram Kishun r/o Vill. Bajaha (Matwali Bagh) Post Chhibiya, Distt. Allahabad... .. Applicant. Counsel for applicant: Sri H.P. Pandey.

Versus

- 1. Y.C. Satyawadi, Senior Accountant General (Principal Accountant General), Allahabad.
- 2. Omkar Nath, Accountant General (Audit One), Accountant General Office, Allahabad..... Respondents.

ORDER (ORAL)

BY HON. MR. S. DAYAL, A.M.

- Counsel for the applicant has filed this contempt petition for deliberate disobedience of order dated 25.4.01 in OA 1320/96.
- disobedience by stating that some appointments have been made for Class IV posts but the applicant was not considered for appointment. This is kept deliberately vague, who was appointed on what date has not been mentioned at all.

 Counsel for applicant draws attention to Annexure A-V in which he has referred to advertisement dated 15.9.01. We find that in OA and advertisement the date is 15.9.2000, a copy of which is annexed as Annexure A-3. There is no advertisement of 15.9.01. Therefore, no case of contempt appears to have been made out. The contempt petition is, therefore, rejected. The applicant may file contempt petition if he has concrete proof of appointment of

specific persons after the judgment was communicated to the respondents.

There shall be no order as to costs.

Parpuda-

A.M.

Asthana/

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